

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IR)-2130(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2020**

**NAME OF THE COMPANY: M/s. Dynacon Projects Pvt. Ltd. V/s. M/s. Today Homes & Infrastructure Pvt. Ltd.**

**SECTION 9 of IBC Code,2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:**

**Mr. Pushkar Sood, Advocate for the Petitioner**  
**Mr. Milan Singh, Advocate for the Respondent.**

**ORDER**

CA 925/2020 has been filed by an aggrieved employee. Notice of this application is accepted by the ld. counsel for the Resolution Professional. Let reply be filed.

CA 197/2020 has been filed by the Contractor/Operational Creditor aggrieved by the fact that his machine which he had hired for the business of the Corporate Debtor are lying idle at the site. Since the hiring charges are accruing on him, he prays that he ~~be~~ permitted to remove the same.

Notice of this application is accepted by the ld. counsel for the RP. It is made abundantly clear that the RP should file the requirement for these machines at the site for furthering business of the Corporate Debtor. During the resolution process the applicant shall be granted the hiring charges which may be recovered as CIR costs at a later stage. Let reply be filed. Interim order to continue.

To come up on 26.02.2020.

-Sd-

**(L.N. Gupta)**  
**Member (T)**

-Sd-

**(Ina Malhotra)**  
**Member (J)**

(Dilshad)